

Rep. by Act. 38 of 1978, s. 2 + Sch. I

THE VICTORIA MEMORIAL (AMENDMENT) ACT, 1972

No. 40 OF 1972

[25th August, 1972]

An Act further to amend the Victoria Memorial Act, 1903.

BE it enacted by Parliament in the Twenty-third Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the Victoria Memorial (Amendment) Act, 1972.

Amend-
ment of
section 2.

2. In the Victoria Memorial Act, 1903, in section 2, in sub-section (1),— 10 of :

(i) for clause (a), the following clause shall be substituted, namely:—

“(a) the Minister in charge of the Ministry of the Central Government concerned with matters relating to the Victoria Memorial,”;

(ii) for clause (d), the following clause shall be substituted, namely:—

“(d) two persons to be nominated by the Central Government from among persons who, in the opinion of that Government, have expert knowledge of the exhibits in the Victoria Memorial or are museologists, historians or art historians,”;

(iii) for clause (h), the following clause shall be substituted, namely:—

“(h) such and so many persons as shall from time to time be nominated by the Trustees from among persons who, in the opinion of the Trustees, have expert knowledge of the exhibits in the Victoria Memorial or are museologists, historians or art historians, with the approval of the Central Government to represent the general body of subscribers.”.